GOVERNMENT OF INDIA HUMAN RESOURCE DEVELOPMENT LOK SABHA

UNSTARRED QUESTION NO:3377 ANSWERED ON:12.02.2014 BLACKLISTED COLLEGES Chavan Shri Harischandra Deoram

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) whether the University Grants Commission (UGC) has declared 565 colleges not fit for receiving Central assistance under the provision of Section-12B and Section-2F of the UGC Act, 1956 and has blacklisted these for the non observance of rules and instructions:
- (b) if so, the details thereof, college-wise; and
- (c) the action taken/being taken by the Government against such colleges?

Answer

MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DR. SHASHI THAROOR)

(a)&(b): No, Madam. The University Grants Commission (UGC) publishes a list of fake universities (at www.ugc.ac.in) and does not blacklist Colleges. The UGC, on the receipt of proposal from affiliating universities, recognises a college under Section 2(f) of UGC Act, 1956 or declares a college as fit to receive grants under Section 12B of the UGC Act, 1956, as the case may be, after the college has complied with the Rules/Guidelines laid down for this purpose. A list of colleges pending with the UGC for list of inclusion under Section 2(f) & 12(B) of the UGC Act, 1956 due to non-completion of documents is available at www.ugc.ac.in/ recogn_College.aspx

(c): In view of above, does not arise.